

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No. 5769/Del/2016
Asstt. Year 2012-13

Leasemen Finvest India (P) Ltd. 301, Vardhman Plaza, Plot No. 14, Road No. 44 , Pitampura, Community Centre Delhi 34 PAN AACL0389A	Vs.	ACIT, Circle-15 (1), New Delhi.
(Appellant)		(Respondent)

Assessee by:	Ms. Khushboo Arora, CA
Department by :	Ms. Aashna Paul, CIT(DR)
Date of Hearing	30/12/2020
Date of pronouncement	30/12/2020

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 18th August 2016 passed by the Ld. CIT (A)-5, Delhi relating to assessment year 2012-13.

2. The Ld. Counsel for the assessee, at the time of hearing filed an application stating that the assessee has opted to settle the dispute relating to tax arrears for the impugned assessment year under the Vivad Se Vishwas Scheme, 2020.

3. Considering the aforesaid situation, the captioned appeal is consigned to record and treated as dismissed. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal of the assessee is consigned to record and for statistical purposes is treated as dismissed.

5. The above decision was announced in the presence of both the sides and on conclusion of Virtual Hearing on 30th December 2020.

Order pronounced on 30th December, 2020.

sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 30/12/2020

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi